

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

104

C.P.(IB) No. 202/KB/2018

CA(IB)No. 987/KB/2018

CA(IB)No.991/KB/2018

**Misc.A(IB)No. 370/KB/2020**

Present: 1. Hon'ble Member (J), Shri M. B. Gosavi (J)

2. Hon'ble Member (T), Shri V.K. Gupta (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3<sup>rd</sup> March, 2020, 10:30 A.M

Name of the Company	Sanjay Stores-Vs- Cookme (Spices) Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Mr Jishnu Chowdhury, Adv  
2) Ms Namrati Basu, Adv  
3) Ms Rashmi Singhee, Adv

} Per Operational  
creditor

3/03/2020

**ORDER**

MA(IB) 370/KB/20 appears to be filed by the ex-RP in the matter claiming amount of Rs.1 lakh, which appears to be deposited by the operational creditor, as per our order but none appears for the RP. This application is filed under section 60(5) of IBC, which is not maintainable, which ought to have been filed under Regulation 33(3) of IBBI (IRP for the Corporate Persons). Hence, **MA(IB) 370/KB/2020 stands disposed off** being not maintainable.

Sd

(Virendra Kumar Gupta)  
Member (T)

Sd

(M. B. Gosavi)  
Member (J)